

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:885

ANSWERED ON:27.02.2015

TAX REBATE TO COOPERATIVE BANKS

Kumar Dr. Virendra ;Shekhawat Shri Gajendra Singh

**Will the Minister of FINANCE be pleased to state:**

(a) whether the Union Government has proposed to bring the cooperative banks under the ambit of income tax by putting the cooperative banks in the category of commercial banks;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Union Government has received any proposal from State Governments including Rajasthan for Income Tax rebate under Section 80(p) of Income Tax Act, 1961 to the cooperative banks; and

(d) if so, the details thereof alongwith the action taken/being taken by the Union Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a) to (d) The proposals in respect of legislative changes in direct tax laws are considered through the Finance Bill during the Annual Budgetary exercise. For the year 2015-16, Government's response in this regard will be reflected in the form of Finance Bill, 2015.